

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 5

IA 1785/2021 in C.P. (IB) 1399/MB/2017

CORAM:

SH. K. K. VOHRA
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **21.04.2022**

NAME OF THE PARTIES: - **IA 1785/2021 Anglomonto Resource Pvt Ltd**

**In the matter of
Bank of India
V/s
Mandhana Industries Ltd**

Appearance (via video-conference):

For the Applicant : Mr. Dheeraj Garg, Advocate
For the ex RP : Ms. Mahima Singh, Advocate
For the SRA (R2&R3) : Mr. Deep Roy with Dhaval Savla, Advocates

Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Applicant seeks time to amend the Cause Title thereby adding former Resolution Applicant and Committee of Creditors as necessary party Respondent to the Application. Applicant is granted liberty to take out Interlocutory Application seeking amendment as aforesaid. List this matter on **14.06.2022**.

Sd/-

K. K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)